

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 669/2015

IN THE MATTER OF:

Intec Capital Ltd.

.....Petitioner

v.

Star Grand Villa Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e) & (f), 434 of Companies Act

Order delivered on 11.07.2017

Coram:

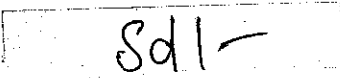
**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

ORDER

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.


**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

11.07.2017

Vineet